GOVERNMENT OF INDIA

MINISTRY OF FINANCE

DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.1046

TO BE ANSWERED ON FRIDAY THE 8TH FEBRUAY, 2019 MAGHA 19, 1940 (SAKA)

ANTI-DUMPING DUTY

1046. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL: SHRI KRUPAL BALAJI TUMANE:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government had in the recent past levied anti-dumping duty on import of four wheelers alloy wheels, if so, the details thereof;

(b) whether the Government is aware of the difficulties being faced by the domestic manufacturers of two wheelers alloy wheels and proposes to safeguard/ protect such manufacturers by contemplating on imposing anti-dumping duty for two wheelers alloy wheels similar to four wheelers alloy wheels/maximum import price similar to steel; and

(c) if so, the details thereof and the steps taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a): The details of the anti-dumping duty imposed on import of alloy wheels of four wheelers are as under:

(i) *Vide* notification No. 21/2015-Cus (ADD) dated 22.05.2015, definitive anti-dumping duty [ranging from 1.06 to 2.15 US\$ per kg] was imposed on imports of Cast Aluminium Alloy Wheels or Alloy Road Wheels used in Motor Vehicles, whether or not attached with their accessories, of a size in diameters ranging from 12 inches to 24 inches, originating in or exported from China PR, Korea and Thailand. This notification will expire on 10.04.2019 unless revoked, amended or superseded earlier.

(ii) *Vide* notification No. 46/2018-Cus (ADD) dated 13.09.2018, definitive anti-dumping duty [@ USD 613 per MT] was imposed on imports of Flat Base Steel Wheels, originating in or exported from China PR. This notification will expire on 12.09.2023 unless revoked, amended or superseded earlier.

(b) and (c): No anti-dumping petition has, so far, been filed by manufacturers of two-wheeler alloy wheels in Directorate General of Trade Remedies(DGTR).
